

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 1808/2022

(Arising out of impugned final judgment and order dated 29-10-2021 in CRLA No. 1309/2010 passed by the High Court Of Judicature At Allahabad)

RAM KISHOR & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.28339/2022-EXEMPTION FROM FILING O.T.)

Date : 25-03-2022 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. Amit Anand Tiwari, Adv.
Mr. Meenesh Dubey, Adv.
Mr. Satya Prakash, Adv.
Mr. S. R. Setia, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice on the special leave petition as well as on the prayer for bail returnable in four weeks.

Dasti service, in addition, is permitted.

Service on the State shall be effected through the learned standing counsel.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(MATHEW ABRAHAM)
COURT MASTER (NSH)